

In the High Court of Judicature, Bombay.

Monday, the 3<sup>rd</sup> day of October — 1864.

SPECIAL APPEAL No. 626 of 1864.

Mucunda and Subhana bin  
Bapiu Babur of the Satara  
District

Appellants,

(Original Plaintiffs)

VERSUS

Purushramshet Cooper and  
Naroo and Appa of Naha bin Am-  
rita Babur and Rama bin Amrita  
deceased by his son and heir Amrita  
alias Babaji minor by his guardian  
and mother Tai Kom Rama and  
Agun bin Natha of the Satara  
District

Respondents,

(Original Defendants)

Rs. 8-11-11

The claim in the Original Suit was to

recover possession of 4 acres  
& 38 guntas of land at Sangday.

In Appeal No. 52 of 1864  
of the District of Satara  
the Decree of the J. of Mysore

the Acting Judge  
at Lathur confirmed  
who had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that (1) the  
decision of the Acting Judge is contrary to Law  
in that

(2) The Appellants being held to be  
the

the heirs at law to deceased Rago, they were affirmed to have no right to inherit his property

(b) The mortgage to Purushram having been held proved the right to redeem has been ignored

(c) Naru having been held to have purchased Purushram's right the equity of Redemption is not held to attach

(d) The court has not found whether the land was the miras of the appellants.

The court reverses the Decree of the <sup>District</sup> Judge and awards a decree in favour of Plaintiffs in the original suit to recover possession of the land claimed on payment, within 6 months from the date of this Decree, of Rupees twenty one (Rs 21) - Plaintiffs unless they pay within the Term above specified to be foreclosed.

Act through me on the Special Papers  
Joseph Arnould  
Attorney at Law.

MEMORANDUM OF COSTS incurred in Special Appeal No. 626.

of 1864, against the decision of the *Acting Judge* of the District of *Satura* and disposed of on the 3<sup>rd</sup> October 1864 by reversing the decree of *D<sup>c</sup> Judge* and awarding a decree in favor of *Plaintiffs*

BY THE APPELLANT

In the District.			
In the <i>Moonisiff's Court (including fee)</i>	11	14	✓
In the <i>Acting Judge's Court</i>	3	11	✓
			15 9 4
In this Court.			
Stamp for Memorandum of Special Appeal	1	"	✓
Stamps for copies of Decree and Judgment	2	8	✓
Stamp for Vukeelutnama	2	"	✓
Batta for Process and Postage	2	6	✓
Sectioner's Fee	1	13	✓
Vukeel's Fee	"	3 10	✓
			9 14 10
		Rupees	25 8 2

BY THE RESPONDENT

In the District.			
In the <i>Moonisiff's Court</i>	3	4	✓
In the <i>Acting Judge's Court</i>	1	3 10	✓
			4 7 10
In this Court.			
Stamp for Vukeelutnama	2	"	✓
Vukeel's Fee	"	3 10	✓
			2 3 10
		Rupees	6 10 8



*[Handwritten Signature]*

For Dealer

The 3<sup>rd</sup> day of October 1864

*[Handwritten Signature]*

For Acting Registrar